

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/158/ (IB)/2017
NAME OF THE PETITIONER(S) : ASSET RECONSTRUCTION Co. INDIA LTD
NAME OF THE RESPONDENT(S) : INTERNATIONAL SREE BALAJI HOTELS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. V.V. SIVAKUMAR
CHETHAN SALAN
of Dura Associates

for Petitioner

[Signature]

ORDER

Counsel for petitioner present and submitted that he is financial creditor and order has been passed by DRT which amounts to a decree by any law. No representation on behalf of the respondents. The Registry is directed to issue notice to the respondents and the counsel for petitioner is also directed to cause private notice on the respondents and file proof of sending and effective service by way of an affidavit by the next date of hearing. Put up on **14.06.2017 at 2.30 P.M.**

[Signature]
(Ch. Md. Sharief Tariq)
Member (Judicial)

[Signature]
(K. Anantha Padmanabha Swamy)
Member (Judicial)